

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
**(Office of the Registrar General)**

Shri G.R.Raghavender, ✓  
Joint Secretary  
Govt. of India,  
Ministry of Law & Justice,  
Department of Justice, Jaisalmer House,  
26, Mansingh Road, New Delhi-110011

No:- 26670/STS Dated:- 01/02/2021

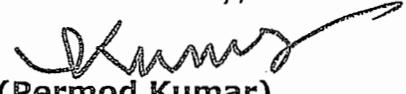
Subject:- Information regarding Case Clearance Rate (CCR) data of High Court and Subordinate Courts.

Sir,

In reference to your D.O No.N-17/1/2020-NM(E-4944) Dated:-29-01-2021 on the subject cited above, the requisite information on the prescribed format is given as under:-

S.No.	Court	Year	Total No. of Cases Instituted	Total No. of Cases Disposed	Case Clearance Rate(CRR)*
1	High Court	2018	16855	14875	88.25%
		2019	17874	10223	57.19%
		2020	6900	15994	231.79%
2	District & Subordinate Courts	2018	148040	146194	98.75%
		2019	91034	81520	89.54%
		2020	89106	62465	70.10%

Yours faithfully,

  
(Permod Kumar)  
Joint Registrar (Adm)  
A2A  
1-2-021

b/c



सत्यमेव जयते



भारत सरकार  
विधि और न्याय मंत्रालय  
न्याय विभाग  
जैसलमेर हाऊस, 26, मानसिंह रोड, नई दिल्ली-110011  
GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE  
Jaisalmer House, 26, Mansingh Road, New Delhi-110011

G.R. RAGHAVENDER

Joint Secretary  
011-23072142 (Telefax)

D.O.No.N-17/1/2020-NM (E-4944)

Dated : 10.03.201

Dear Shri Ahmad,

Please refer to my D.O letters dated 30.4.2020 and subsequent communications dated 6.10.2020, 22.10.2020 and 19.11.2020 regarding Case Clearance Rate (CCR) of High Courts and Subordinate Courts.

The Committee had appreciated that the Case Clearance Rate (CCR) data of High Courts and Subordinate Courts had been furnished. However, The Department related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice, Rajya Sabha in its 105<sup>th</sup> Report had also directed that "the registry of different courts may be requested to collate and maintain the Case Clearance Rate of the Courts in order to assess the performance of the Courts in dispensation of justice." (Reference: Para 3.27 of Report)

The Committee feels that CCR data needs to be periodically collected and integrated with the National Judicial Data Grid (NJDG) as it will maintain transparency and ensure judicial accountability (Reference: Para 3.27 of Report Para 3.38)

I reiterate that for guidance on calculating CCR, The National Court Management Systems (NCMS) Committee, Supreme Court of India formula for CCR may be used i.e. the number of cases disposed of expressed as a percentage of number of cases instituted.

Therefore, in light of the above, it is requested that the necessary data regarding CCR with respect to your High Court and District and Subordinate Courts under the jurisdiction of your High Court may be maintained and furnished on the respective High Court website regularly for ready reference.

With regards,

Yours sincerely,  
Raghavender  
(G.R. Raghavender)

Shri Jawad Ahmad  
Registrar General  
High Court of J&K  
Near Jehangir Chowk Flyover  
Srinagar J&K 190001.

तीव्र एवं गुणवत्ता से परिपूर्ण न्याय प्रदान करने वाली कुशल विधिक एवं न्यायिक प्रणाली  
कानून के शासन में लोगों का विश्वास सुदृढ़ करती है।  
An efficient legal and judicial system that delivers quick and quality justice  
reinforces the confidence of the people in the rule of law.